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PART-II, SECTION 3, SUB SECTION (ii)

Government of India  
Ministry of Law and Justice  
Department of Legal Affairs

New Delhi, (dated on), 2020

NOTIFICATION

G.S.R.No.\_\_\_\_(E).- In exercise of the powers conferred by sub-section (1) read with clause (d) of sub-section (2) of section 30 of the New Delhi International Arbitration Centre Act, 2019 Central Government hereby makes the following rules relating to the number of officers and employees of the Secretariat of the Centre, namely:-

1. **Short title and commencement.**- (1) These rules may be called the New Delhi International Arbitration Centre (the number of officers and employees of the Secretariat of the Centre) Rules 2020.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions.**- (1) In these rules unless the context otherwise requires,-
  - (a) "Act" means the New Delhi International Arbitration Centre Act, 2019;
  - (b) "Centre" means the New Delhi International Arbitration Centre established and incorporated under section 3;
  - (c) "employees" means the employees of the Centre;
  - (d) "officers" means the officer of the Centre;
  - (e) "Schedule" means Schedule annexed to these rules;
 (2) All other words and expressions used herein but not defined shall have the same meanings respectively assigned to them in the Act.
3. **Officers and Employees.**-The Centre shall have such number of officers and other employees for rendering secretarial assistance and for its day to day functions as are set out in Schedule I to these rules.

**Schedule-I**  
(Refer rule 3)

<b>Name of the Post</b>	<b>Number of Post</b>
Registrar	1
Deputy Registrar	1
Assistant Registrar	3
Assistant Section Officer	10
PS	8
PA	4
Staff Car Driver	4
MTS	12